

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2967/2015

New Delhi, this the 18th day of August, 2015.

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)

Raj Rani, aged about 45 years
W/o Late Shri Bhulli Ram,
Group D, Post Beldar
R/o 770 Block-DS, Sector 3,
Pushp Vihar, South Delhi
New Delhi-110 017. ..Applicant

(By Advocate: Shri Rubinder Ghumman with Ms. Anu Mehta)

Versus

U.O.I. through
Director General
Archaeological Survey of India
Janpath Lane, New Delhi. .. Respondent

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant, wife of Late Shri Bhulli Ram, filed the present O.A. seeking the following relief(s):

- “(a) Grant the benefit of pension to the applicant under the CCS Pension Rules 1972 computing her Lt. husband past 30 yrs. Service for the purpose of pension as provided under clause 5 DOPT Scheme dated 10.9.93.
- “(b) Pass any other order as court may deem fit and proper.”

3. It is submitted that the applicant made number of representations including Annexure-D, dated 04.08.2015. However, the respondents have not passed any orders thereon till date.
4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 04.08.2015 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

(V. AJAY KUMAR)
Member (J)

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